

(2018) 08 DEL CK 0159

In the Delhi High Court

Case No : MAC. APP. 369, 612 OF 2017

National Insurance Co Ltd

APPELLANT

Vs

Anil Kumar & Ors

RESPONDENT

Date of Decision : 10-08-2018

Acts Referred:

Code Of Civil Procedure, 1908 — Order 12 Rule 8/

Citation : (2018) 08 DEL CK 0159

Hon'ble Judges : SUNIL GAUR, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

Attendant charges,"Rs. 20,000/-

Future loss of income,"Rs. 6,00,535/-

Medical Bills,"Rs. 95,901/-

Loss of wages,"Rs. 25,664/-

Conveyance and special diet,"Rs. 30,000/-

Pain and suffering,"Rs. 50,000/-

Loss of Amenities and enjoyment of life,"Rs. 50,000/-

Total,"Rs. 50,000/-

Loss of earning capacity,"Rs. 19,01,128/-

Pain and sufferings,"Rs. 1,00,000/-

Medical Bills,"Rs. 95,901/-

Loss of amenities and enjoyment

of life","Rs. 75,000/-

Conveyance and Special diet,"Rs. 30,000/-

Loss of wages,"Rs. 25,664/-

Attendant charges,"Rs. 20,000/-

Total,"Rs. 22,47,693/-